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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

Date of order: 5.11.1996.

O.A. No. 192/1996.

KRIPA KESHAN ... Applicant

Mr. J. K. Kaushik, briefholder for
Mr. J. K. Mishra, ... Counsel for applicant.

Versus

UNION OF INDIA AND ORS. ... Respondents

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CORAM :

THE HON'BLE MR. S. C. VAISH, ADMINISTRATIVE MEMBER

THE HON'BLE MR. A. K. MISRA, JUDICIAL MEMBER

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PER HON'BLE MR. S. C. VAISH :

We have heard Shri J. K. Kaushik, brief holder for
Shri J. K. Mishra, counsel for the applicant.

The learned brief holder stated at the Bar that
during the pendency of this Application, the respondents
have decided the Revision Petition by their order dated
23.7.1996 and a copy of this order was produced before the
Bench for perusal. The learned counsel urged that he may
be allowed to withdraw this present application with ~~xx~~
~~Liberty~~ to file a fresh application against the
revisional order now. Allowed. The application is
dismissed as withdrawn. This also disposes of the M.A.
No. 106/1996 in this O.A.

At the request of the learned counsel, the extra
copies submitted for service on respondents may be
returned to him.


(A. K. MISRA)
Member (J)

5-11-96
(S. C. VAISH)
Member (A)

m.